

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 614
CP-02/ND/2011

IN THE MATTER OF:

M/s Devender Kumar Jain & Ors.

...**APPLICANT**

Vs.

Rockman Project Ltd. & Ors.

...**RESPONDENT**

Section

U/s 397-398

Order delivered on 11.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv. Saurabh Kalia, Adv. Tanvi Bansal

For the Respondent

:

ORDER

Ld. Counsel on behalf of the Petitioner is present and submitted that in terms of order dated 15.12.2023 they have supplied the copy of the petition to the R-4. None appears on behalf of the Respondents, at the time of hearing of the matter, and no reply has been filed by any of the Respondents so far. In the interest of justice, last opportunity is given to the Respondents to appear and file their response. List the matter on **12.09.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)